*Chandigarh Milk Colony Allotment of Sites

Rules, 1975

NOTIFICATION

Dated 6th December, 1975

No. 7263-UTFI-(5)-75/19665. Whereas a number of persons are unauthorisedly keeping milch cattle and carrying on the business of dairying and thereby creating insanitary and unhygienic conditions.

And whereas the land unlawfully occupied by such dairymen is required for

purposes committed in the Master Plan;

Now, therefore, in order to help in the resettlement of such dairymen and in the interest of sanitation and hegiene, the Chief Commissioner, Chandigarh, in exercise of the powers conferred by Section 3 of the Capital of Punjab (Development and Regulation) Act, 1952, is pleased to make the following rules:-

1. Short title. - These rules may be called the Chandigarh Milk Colony

Allotment of Sites Rules, 1975.

They shall come into force from the date of publication in the official Gazette.

3. The Chandigarh Administration may demise sites at Sub-Urban Sector 2, near village Dhanas on lease for 30 years. Such lease may be given by allotment

or otherwise in accordance with these rules.

4. Commencement and period of lease. - The lease shall commence from the date of allotment and shall be for a period of 30 years. After the expiry of the said period of 30 years the lease maybe renewed for such further period and on such terms and conditions as the Government may decide.

 The lessee shall furnish his complete and correct address to the [Deputy Chief Administrator] and shall intimate in writing any change in such address.

6. Persons eligible for Allotment. - (i) A person shall be eligible for allotment under this scheme if he has seen keeping milch cattle in Chandigarh for at least one year immediately prior to the coming into force of this scheme and has been selling milk to the general public; and

(ii) has at least five heads of cattle at the time of making an application for

the allotment of site; or

(iii) he is lessee of the Government in Milk Colony at village Dhanas on the

date of the coming into force of these rules.

7. Procedure of Allotment. - (1) In case of allotment of site the intended lessee shall make an application to the '[Deputy Chief Administrator] in form "A" together with an affidavit attested by Oath Commissioner or Magistrate Ist Class affirming all facts which make him eligible for allotment of a site.

(2) No application under sub-rule (1) shall be valid unless it is accompanied by 10 per cent of the premium as earnest money either in cash or by demand draft drawn on any scheduled bank situated in Chandigarh in favour of [Deputy Chief Administrator], Chandigarh (hereinafter referred to the prescribed mode of payment).

(3) When 10 per cent of the premium has been so tendered the [Deputy Chief Administrator] shall, subject to such directions as may be issued by the

^{*} See Chandigarh Administration Gaz. (Extra) dated 6.12.1975 at page 375 - 381

1. Substituted by Chandigarh Administration Gaz. (Extra) dated 6-7-1977 at page 254

Chief Administrator in this behalf, allot a site as far as possible of the size applied for and shall intimate, by registered post, the number and approximate area of the site allotted to the applicant.

(4) The applicant shall within 30 days of the date of the receipt of allotment order, deposit in the prescribed mode of payment, further 15 per cent of the premium. The remaining 75 per cent of the premium shall be paid as provided in the Rule 10.

(5) If the applicant fails to deposit 15 per cent of the premium under sub-rule (4) within 30 days of the receipt of the letter of allotment, the '[Deputy Chief Administrator] may forfeit the whole or part of the earnest money.

8. Delivery of possession. - Actual possession of the site shall be delivered to the lessee on payment of 25 per cent of the premium in accordance with rule 7 (4).

9. Premium. - The premium per square yard for the plot shall be Rs. 32/-. 10. Payment of premium and consequences of non-payment or late payment. -

(1) In addition to payment of 25 per cent premium under rule 7, the remaining 75 per cent premium maybe paid in lump sum within 30 days from the date of allotment without any interest.

(2) If payment is not made in accordance with sub-rule (1) of this rule, the balance of the 75 per cent premium shall be paid in five annual equated instalments along with interest at the rate of 7 per cent per annum or at such higher rate of interest as may be fixed by the Chief Administrator by notification in the official gazette before the commencement of the lease. The first instalment shall become payable after one year from the date of allotment.

(3) In case any instalment is not paid by lessee by the due date, the lessee shall be liable to pay instead of the interest referred to in rule 10 (2), interest at the rate of 12 per cent per annum on the amount remaining unpaid for the period of default. If the payment is not made within three months in all, from the date on which the instalment was originally due, the [Deputy Chief Administrator] may cancel the lease and forfeit an amount not exceeding 10 per cent of the whole of the premium payable and the whole of the rent already paid in respect of the lease.

(4) Each instalment shall be remitted to the [Deputy Chief Administrator] by the prescribed mode of payment. Every such remittance shall be accompanied by a letter showing full particulars of the site to which the payment pertains or a statement giving reference to the number and date of the allotment. In the absence of these particulars the amount remitted shall be deemed to have been received only on the date when the remitter supplies correct and complete particulars referred to in this rule.

11. Rent and consequences of Non-Payment. - In addition to the premium in respect of site, the lessee shall pay rent as under : -

(i) Annual rent shall be 2-1, per cent of the premium.

(ii) Rent shall be payable annually on the due date without any demand from the [Deputy Chief Administrator].

(iii) Provided that the [Deputy Chief Administrator] may for good and sufficient reasons extend the time for payment of rent up to six months on the whole on further payment of additional 6 per cent per annum interest on the amount remaining unpaid from the due date up to the date of actual payment.

(iv) If rent is not paid by the extended date, the lessee shall be liable to pay a penalty not exceeding 100 per cent of the amount due which maybe imposed

Substituted by Chandigath Administration Gaz. (Extra) dated 6-7-1977 at page 254

and recovered in the manner laid down in Section 8 of the Capital of Punjab (Development and Regulation) Act, 1952, as amended by Act No. 17 of 1973.

12. Execution of Lease Deed. - (1) After payment of 25 per cent premium, the lessee shall execute a lease deed in form "B" in such manner as maybe directed by the '[Deputy Chief Administrator] within six months of the date of allotment or within such further period as the [Deputy Chief Administrator] may, for good and sufficient reasons, allow.

(2) If the lessee fails to execute a lease deed in accordance with sub-rule (1) of this rule, the '[Deputy Chief Administrator] may cancel the lease and forfeit a

sum up to 10 per cent of the whole of the premium payable :

Provided that before taking action under sub-rule (2) of this rule, the [Deputy Chief Administrator] shall afford a reasonable opportunity to the lessee of being

13. Registration and Stamp Duty. - Registration of lease is optional. The lessee shall bear and pay all expenses in respect of the execution and registration of the lease deed including the stamp duty and registration fee payable therefor in

accordance with law in force at the time of execution and Registration.

14. Time within which building is to be creeted. - The lessee shall complete the building within one year from the date of allotment in accordance with the plans approved by the Chief Administrator. This time limit may be extended by the [Deputy Chief Administrator] for good and sufficient reasons. The date of completion will be the date of receipt of application for permission to occupy the building in form "B" annexed in the Capital of Punjab (Development and Regulation) Building Rules, 1952, accompanied by a completion certificate from a li-censed and registered Architect or Engineer who supervised the construction of the building provided the building is also certified to have been completed according to the plan approved by the Chief Administrator.

15. Time within which the present site of functioning is to be vacated. -The lessee shall vacate his present site within six months from the date of allotment and shift to the new site in the milk colony within the aforesaid period failing which allotment may be cancelled and 10 per cent of the premium payable and all

rent paid shall be forfeited.

16. Facility of Loan. - The lessee may, with the previous permission in writing of the [Deputy Chief Administrator], raise loan for construction of permanent building on the site from any of the Scheduled Banks situated in Chandigarh and may for this purpose mortgage the superstructure on the site.

²[17-18. Municipal Corporation Chandigarh shall make arrangements for the dumping of cow dung by allottees and shall ensure proper hygiene and sanitary

condition of the area.

19. General conditions of Lease. -

(1) Lease may be jointly taken by more than one person. The liability to pay the premium as well as the rent and any penalty imposed under these rules shall be joint and several.

(2) The lessee shall not be entitled to sub-divide the site or to amalgamate it

with any other site.

(3) The lease shall be governed by the provisions of the Capital of Punjab (Development and Regulation) Act, 1952, as amended from time to time and the rules made thereunder.

Substituted by Chandigarh Administration Gaz. (Extra) dated 6-7-1977 at page 254 2. Substituted by Chandigarh Administration Gaz. (Extra) dated 31-10-2013 at page 1770

(4) The lessee shall not be allowed to place empty packing cases, baskets, buckets, junk, fodder or cow-dung or any other material on the roof of the building or in the open site around it.

(5) The lessee shall be responsible for maintaining perfect cleanliness in and

around the site.

(6) The allottee shall not use the plot in a manner as to cause any inconvenience or nuisance or annoyance to the lessees of adjoining plots.

(7) The right of displaying advertisement on and of use of end walls of the

end sites and the benefits derived therefrom shall vest in the Government.

(8) The lessee shall be liable to pay all such fee or tax as maybe levied by the Chandigarh Administration in respect of sites or buildings or both under any law.

(9) The Government shall not be responsible for levelling the uneven sites or

for filling in sites which are at lower level than the other sites.

(10) The [Deputy Chief Administrator] or any official authorised by him in writing shall be entitled at all reasonable times to enter and inspect the site or building with a view to ensuring that no provision of the Capital of Punjab (Development and Regulation) Act, 1952 or of the rules made thereunder including these rules is being violated.

rules is being violated.

(11) (i) The lessee will not be entitled to transfer the site or the building except by way of mortgage to the bank as stated under rule 16 above, without the prior permission of the [Deputy Chief Administrator]. Such permission shall not be given until the lessee has paid full premium and the rent due under the lease for the site unless in the opinion of the [Deputy Chief Administrator] exceptional

circumstances exist for the grant of such permission.

(ii) Where transfer is allowed under sub-Rule (i) above 50 per cent of the unearned increase in the value, i.e. the difference between the premium and the market value of the site at the time of transfer shall be paid to the Government, before registering such sale or transfer. The market value of the site for this purpose shall be assessed by the '[Deputy Chief Administrator] or such other authority as may be prescribed by the Chief Administrator. The lessee shall be entitled to produce his evidence and of being heard.

(12) The site shall be used only for the purpose of diarying and residence

and for no other purpose.

²[However, the Estate Officer may allow the conversion of the area meant for animals into residential use on payment of lump-sum conversion fee as notified by the Chandigarh Administration.]

(13) No obnoxious trade shall be carried on in any site or building.

- (14) The Chief Administrator may in his absolute discretion prescribe such further conditions of lease as may be consistent with the provisions of the Capital of Punjab (Development and Regulation) Act, 1952, as amended from time to time in the letter of allotment and lease deed either generally or under any particular scheme.
- (15) Without prejudice to the remedies available under these rules, the '[Deputy Chief Administrator] may cancel the lease and forfeit 10 per cent of the premium payable in respect of the lease and ground rent paid by the lessee on the ground of default, breach or non-compliance of any of the provisions of these rules and terms and conditions of the lease:

Provided that no order under this rule shall be made unless the lessee has been given a reasonable opportunity of being heard.

^{1.} Substituted by Chandigarh Administration Gaz. (Extra) dated 6-7-1977 at page 254

^{2.} Added by Chandigarh Administration Gaz. (Extra) dated 23-1-2006 at page 52

20. Except as otherwise expressly provided in these rules the Chandigarh Leasehold of Sites and Building Rules, 1973, shall mutatis mutandis apply to leases made under these rules. ***

FORM A

Application for allotment of a site in Milk Colony
To The '[Deputy Chief Administrator], Chandigarh Administration, Chandigarh.
Sir.
I,son/daughter/wife/widow of(in block letters)request that I may be allotted a site in the Milk Colony, Sub-Urban Sector 2, near Village Dhanas, Chandigarh, on lease-hold basis.
2. I agree to pay the premium at the rate of Rs. 32/- per square yards in the manner prescribed by the Chandigarh Administration, as also the ground rent at the rate of 2-1/, per cent of the premium every year.
 I am eligible for allotment of a site on lease-hold basis. My present address is as under
5. I am running a diary at present at the following place
6. I have the following heads of milch cattle in my possession: - (A) Buffaloes (B) Cows
7. I enclose herewith a demand draft No. dated
for the amount of Rs. equivalent
7. I enclose herewith a demand draft No dated for the amount of Rs equivalent to 10 per cent of the premium of the site to be obtained on lease-hold basis as earnest money, payable to the '[Deputy Chief Administrator], Chandigarh Administration, Chandigarh, and payable at Bank, Chandigarh.
DECLARATION
1. I,son/wife/daughter of Shri
and nothing has been concealed.
2. I do understand in clear terms that in case the information made available by me or any part thereof is found to be false, the allotment made in my favour shall be liable to be cancelled and in the event of cancellation, I shall have no claim whatsoever for damages, etc., against the Central Government or the Chandigarh Administration on this account.
3. I,, the above named, hereby declare that I have carefully read and understood the terms and conditions of the Chandigarh Allotment of Sites in Milk Colony Rules, 1975 and also the provisions of the Capital of Punjab (Development and Regulations) Act, 1952, as amended up to date and rules framed thereunder and do hereby agree to abide by them.
Date Yours faithfully (Signature of the applicant) Address for correspondence.
Substituted by Chandigarh Administration Gaz. (Extra) dated 6-7-1977 at page 254

VERIFICATION
I, Tehsildar/Naib Tehsildar, Chandigarh Administration, Chandigarh, visited the above site and found that Shri
Chandigarh visited the above site and found that Shri
Son of the applicant is having in his possession Cows and he is a regular gowala functioning at Note that the applicant is having in his possession and and and and
Buffaloes Cows and
he is a secular coverior in at
Naib Telisildar
Dated
Chandigarh Administration
Chandigarh.
FORM B
CHANDIGARH ADMINISTRATION
Lease for thirty years
This deed made this day of one thousand nine hundred and BETWEEN THE PRESIDENT OF INDIA (hereinafter called the "Lessor") of the one part and (hereinafter called the "Lessor") of
this deed made this day of Detribution Title
one thousand nine hundred and
PRESIDENT OF INDIA (hereinatter called the Lessor) of the one part and
Shrivshrimati (hereinaiter caned the Lessee) of
the other part
WHEREAS the Lessee has applied to the Lessor for the grant of a lease of
the plot of a land, belonging to the Lessor, hereinafter described, and the Lessor
has on the faith of the statements and representations made by the Lessee ac-
cepted such application and has agreed to demise the said plot to the Lessee in
the application and has agreed to define the sare plot to the bessee in
the manner hereinafter appearing. NOW THIS DEED WITNESSETH that in consideration of the premium of
NOW THIS DEED WITNESSETH that in consideration of the premium of
Rs. (Rupees) to be paid in five equated yearly instalments together with interest at the rate of 7 per cent
in five equated yearly instalments together with interest at the rate of 7 per cent
per annum from the date of issue of allotment letter apart from 25 per cent of the
Premium paid before the execution of these presents (the receipt whereof the
Lessor hereby acknowledges) and of the rent hereinafter reserved and the cov-
enants on the part of the Lessee hereinafter contained, the Lessor doth hereby
demise unto the Lessee ALL THAT plot of land being the residential-cum-Milk
Discourse the Dessee ALL THAT plot of and design the residential with
Diary Plot No. Sub-Sector
Diary Plot No. Sector Sector Square yards/metres or thereabouts situated at
square yards/metres or thereabouts situated at
which plot is more particularly described in the plan
filed in the office of '[Deputy Chief Administrator], Chandigarh signed by the
Estate Officer, Chandigarh on the day of
one thousand nine hundred and
for 30 years from the date of allotment and thereaf-
ter to hold the same for such further period, if any, and on such terms and condi-
tions as the Lessor may decide and YIELDING AND PAYING therefor yearly
tions as the Lessor may decide and i iELDING AND FAT ING therefor yearly
rent at the rate of 2-1/, per cent of the premium. The rent shall start accruing from the date of issue of allotment letter namely the
the date of issue of allotment letter namely the day
of one thousand nine hundred
shall become due on the first anniversary of the
date of issue of letter of allotment and be payable by the 10th day of the following
month.
Subject always to the exception, reservations, covenants and conditions
hereinafter contained, that is to say as follows: -
 Substituted by Chandigarh Administration Gaz. (Extra) dated 6-7-1977 at page 254

I. The lessee shall pay premium at Rs. 32 per square yard per annum for the manure pit in addition to premium of the site. The lessor accepts and reserves into himself all mines, minerals, coals, gold-washing, earth oils and quarries in or under the plot and full right and power at all times to do all acts and things which may be necessary or expedient for the purpose of scarching for, working, obtaining, removing and enjoying the same without providing or leaving any vertical support for the surface of the plot or for any building for the time being standing thereon provided always that the Lessor shall make reasonable compensation to the Lessee for all damage directly occasioned by the exercise of the rights hereby reserved or any of them.

II. The Lessee for himself, heirs executors, and administrators and assigns

convenants with the lessor in the manner following that is to say :

(1) The Lessee shall pay without demand and unto the Lessor the yearly rent hereby reserved along with premium for manure pit within the time hereinbefore appointed and in the manner laid down in the Chandigarh Milk Colony Allotment of Sites on Lease Hold Basis Rules, 1975.

(2) The Lessee shall not deviate in any manner from the lay-out plan nor alter the size of the plot whether by sub-division, amalgamation or otherwise.

(3) The Lessee shall, within a period of one year from the date of issue of allotment letter erect upon the plot in accordance with the plans supplied by the Chief Administrator and complete in a substantial and worksman - like manner residence-cum-cattle shed buildings with the requisite and proper walls, sewers an drains and other conveniences in accordance with the sanctioned building plan and to the satisfaction of the '[Deputy Chief Administrator].

(4) (a) The Lessee shall not transfer or assign his rights in the site or the building except by way of mortgage to the bank as stated under rule 16 of the Chandigarh Milk Colony Allotment of Sites Rules, 1975 without the prior consent of the '[Deputy Chief Administrator]. Such permission shall not be given until the Lessee ha paid full premium and rent due under the Lease for the site unless in the opinion of the '[Deputy Chief Administrator] exceptional circumstances exist for the grant of such permission and the proposed transferee undertakes to pay the

balance of the premium and the rent in respect of this lease:

Provided that in the event or the consent being given the Lessor shall be entitled to claim and recover 50 per cent of the unearned increase in the value i. e. the difference between the premium paid and the market value of the site at the time of transfer or assignment and the decision of the Lessor in respect of the market value shall, subject to the Chandigarh Milk Colony Allotment of Sites Rules,

1975, be final and binding.

(b) Notwithstanding anything contained in sub-clause (a) above the Lessee may, with the previous consent in writing of the '[Deputy Chief Administrator] mortgage or charge the superstructure on the plot in favour of the Central Government, State Government, Chandigarh Administration, Life Insurance Corporation of India or any Scheduled Bank for securing a loan to be advanced by them for constructing the building on the plot:

Provided that, in the event of the sale or fore closure of the mortgaged or charged property the Lessor shall be entitled to claim and recover tifty per cent of the unearned increase in the value of the plot as aforesaid and the amount of the Lessor's share of the said unearned increase shall be a first charge having priority over the said mortgage or charge. The decision of the Lessor in respect of the market value of the said plot shall be final and binding on all parties concerned:

^{1.} Substituted by Chandigarh Administration Gaz. (Extra) dated 6-7-1977 at page 254

Provided further that the Lessor shall have the preemptive right to purchase the mortgaged or charged property after deducting fifty per cent of the unearned

increase as aforesaid.

(5) The lessor's right to the recovery of fifty per cent of unearned increase and the pre-emptive right to purchase the property as mentioned hereinbefore shall apply equally to an involuntary sale or transfer whether it be by or through an executing or insolvency court.

(6) Whenever the title of the Lessee in the plot is transferred in any manner whatsoever the transferee shall be bound by all the covenants and conditions

contained herein and be answerable in all respects therefor.

(7) Whenever the title of the Lessee in the plot is transferred in any manner whatsoever the transferor and the transferee shall, within three months of the transfer, give notice of such transfer in writing to the Lessor.

In the event of the death of the Lessee, the person on whom the title of the deceased devolves shall, within three months of the devolution, give notice of such

devolution to the Lessor.

The transferee or the person on whom the title devolves, as the case may be, shall supply the Lessor certified copies of the document(s) evidencing the transfer or devolution.

(8) Every Lessee shall keep and maintain one manure pit of the size and design approved by the Chief Administrator wherein he shall dump cow dung and

other refuse of his trade.

(9) The transferee shall not transfer the premises or enter into partnership in

the business on the site.

(10) The Lessee shall from time to time and at all times pay and discharge all rates, taxes, charges and assessments of every description which may at anytime hereafter during the continuance of these Leases be assessed, charged or imposed upon the plot hereby demised or any buildings to be erected thereupon or on the landlord or tenant in respect thereof.

(11) All arrears of rent and other payments due in respect of the plot thereby demised shall be recoverable in the same manner as arrears of land revenue.

(12) The Lessee shall in all respects comply with and be bound by the Capital of Punjab (Development and Regulation) Act, 1952 as amended from time to time and the rules made thereunder.

(13) The Lessee shall not without sanction or permission in writing of the proper authority erect any building or make any alteration or addition to such

building on the plot.

(14) The lessee shall not without the written consent of the Lessor carry on, or permit to be carried on the plot or in any building thereon any trade or business, whatsoever or use the same or permit the same to be used for any purpose other than that mentioned in this lease deed or do or suffer to be done therein anything whatsoever which in the opinion of the Lessor may be a nuisance, annoyance, or disturbance to the Lessor and persons living in the neighbourhood.

(15) The Lessee shall at all reasonable time grant access to the plot to the [Deputy Chief Administrator] for being satisfied that the covenants and condi-

tions contained herein have been and are being complied with.

(16) The Lessee shall on the determination of this lease peaceably yield up the said plot in the same condition as the plot was at the commencement of this lease.

^{1.} Substituted by Chandigarh Administration Gaz. (Extra) dated 6-7-1977 at page 254

(17) In the event of the lease of site being cancelled the lessee shall remove the structure at his own expense within such reasonable time not exceeding three months as may be prescribed by the '[Deputy Chief Administrator] and restore possession of the site in the condition in which he took the same at the commencement of the lease. If the lessee fails to remove the structure within the period mentioned above the '[Deputy Chief Administrator] shall be competent to remove the same and recover the expenses incurred in doing so from the person whose lease had been cancelled or allot the site along with the structure and after deducting the market value of the site refund the balance to the lessee. The '[Deputy Chief Administrator] shall determine the market value and his decision shall be final.

III. If the yearly rent hereby reserved or any part thereof shall at any time be in arrears and unpaid within the period hereinbefore mentioned the Lessee shall be liable to pay a penalty not exceeding 100 per cent (one hundred per cent) of the amount due which may be imposed and recovered in the manner laid down in section 8 of the Capital of Punjab (Development and Regulation) Act, 1952, as amended upto date, and if it is discovered that this lease has been obtained by suppression of any fact or by any mis-statement, misrepresentation or fraud or if there shall have been, in the opinion of Lessor, whose decision shall be final, any breach by the Lessee of any of the covenants or conditions contained herein and on his part to be observed or performed, then and in any such case, it shall be lawful for the Lessor, notwithstanding the waiver of any previous cause or right for re-entry upon the plot hereby demised and the building thereon, to re-enter upon and take possession of the plot and the buildings and fixtures thereon, and thereupon this lease and every thing herein contained shall cease and determine and the Lessee shall not be entitled to any compensation whatsoever nor to the return of any premium paid by them:

Provided that, notwithstanding anything contained herein to the contrary, the Lessor may without prejudice to his right of re-entry as aforesaid, and in his absolute discretion, waive or condone breaches, temporarily or otherwise, on receipt of such amount and on such terms and conditions as may be determined by him.

IV. No forfeiture or re-entry shall be effected until the Lessor has served

the Lessee a notice in writing:

(a) specifying the particulars of the breach complained of, and

(b) if the breach is capable of remedy, requiring the lessee to remedy the breach.

and the Lessee fails within such reasonable time as may be mentioned in the notice to remedy the breach if it is capable of remedy; and in the event of forfeiture or re-entry the lessor may in his discretion relieve against forfeiture on such

terms and conditions as he thinks proper.

V. In the event of any question, dispute, or difference, arising under these presents or in connection therewith (except as to any matter the decision of which is specially provided by these presents) the same shall be referred to the sole arbitration of the Chief Administrator or any other person appointed by him. It will be no objection that the arbitrator is a Government servant, and that he has to dealt with the matters to which the Lease relates, or that in the course of his duties as a Government servant he has expressed view on all or any of the matters in dispute or difference. The award of the arbitrator shall be final and binding on the parties. The arbitrator may, with the consent of the parties, enlarge the time, from time to time, for making and publishing the award.

Substituted by Chandigarh Administration Gaz. (Extra) dated 6-7-1977 at page 254

Subject as aforesaid, the Arbitration Act, 1940, and the Rules hereunder and any modification thereof for the time being in force shall be deemed to apply to the

arbitration proceedings under this Clause.

VI. All notices, orders, directions, consents or approvals, to be given under this lease shall be in writing and shall be signed by such officer as may be authorised by the Chief Administrator and shall be considered as duly served upon the Lessor or any person claiming any right to the plot if the same shall have been affixed to any building or erection whether temporary or otherwise upon the plot or shall have been delivered at or sent by post to the then residence, office or place of business or usual or last known residence, office or place of business of the Lessee or such person.

VII. All powers exercisable by the Lessor under this Lease may be exercised by the Chief Administrator. The Lessor may also authorise any other officer

to exercise all or any of the powers exercisable by him under this Lease.

VIII. In this lease the expression Chief Administrator means the Chief Administrator for the time being or, in case his designation is changed or office is abolished, the officer who for the time being entrusted, whether or not in addition to other functions, with the functions, similar to those of the Chief Administrator by whatever designation such office may be called. The said expression shall further include such officer as may be designated by the Lessor to perform the functions of the Chief Administrator under this Lease.

IX. The expressions "the Lessor" and "the Lessee", hereinbefore used shall where the context so admits include, in the case of the Lessor his successors and assigns, and, the case of the Lessee his heirs, executors, administrators or legal representatives and the person or persons in whom the lease-hold interest hereby created shall for the time being be vested by assignment or otherwise.

X. This Lease is granted under the Capital of Punjab (Development and Regulation) Act, 1952, as amended and Government Grants Act, 1895 (Act XV

of 1895).

IN WITNESS WHEREOF Shri for and on behalf of and by the order and direction of the Lessor has hereunto set his hand and Shri/ Smt. the Lessee, has hereunto set his/her hand the day and year first above written.

Signed by Shri for and on behalf of and by the order and direction of the President of India (Lessor) in the presence of: -

. 4

States Server - Andreasons ST Anna CT (C12050A)			Market Ma	r recon	
(1) Shri	LESSOR				
(1) 51111				('[Deputy Chief A	Administrator1)
Signed by Shri/Sri in the Presence of	nt		****	(¿Dopaty Ciner	roministrator []
CONTROL MANUSCRIPT ANALYSIS PARTITION OF THE TOTAL TO THE TOTAL THE T				LESSEE	
(1) Shri (2) Shri				3 B 2	ā

I. Substituted by Chandigarh Administration Gaz. (Extra) dated 6-7-1977 at page 254